

ITEM NO.29

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Civil Appeal No(s). 2441/2015

WINDSOR PARK R. W.A.

Appellant(s)

VERSUS

VICE CHAIRMAN, GDA AND ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
place on record subsequent facts and office report)

Date : 17/10/2016 This appeal was called on for hearing today.

For Appellant(s)

Mr. Santosh Mishra, Adv.

Mr. Param Kr. Mishra, Adv.

For Respondent(s)

Mr. Anuvrat Sharma, Adv.

Mr. Krishnanand Pandeya, Adv.

Mr. Nikilesh Ramachandran, Adv.

Mr. Pradeep Misra, Adv.

Ms. Ruchi Kohli, Adv.

Mr. Lal Pratap Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Service of notice is complete. Parties shall file statement
of case within the statutory period. After expiry of statutory
period, the matter shall be processed for listing before the
Hon'ble Court under the rules.

(M V RAMESH)

Registrar

PS